

Medical Termination of Pregnancy Bill, 1969 :—

“That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, be further extended up to the first day of the Seventy-fourth Session of the Rajya Sabha.”

#### ASSENT TO BILLS

SECRETARY : I lay on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to since a report was last made to the House on the 18th May, 1970 :—

- (1) The Contingency Fund of India (Amendment) Bill, 1970.
- (2) The Central Silk Board (Amendment) Bill, 1970.
- (3) The Tea (Amendment) Bill, 1970.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eight Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 18th May, 1970 :—

- (1) The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1970.
- (2) The Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1970.
- (3) The Haryana and Punjab Agricultural Universities Bill, 1970.
- (4) The Indian Soldiers (Litigation) Amendment Bill, 1970.

- (5) The Petroleum (Amendment) Bill, 1970.
- (6) The Merchant Shipping (Amendment) Bill, 1970.
- (7) The North-Eastern Council Bill, 1970.
- (8) The University Grants Commission (Amendment) Bill, 1970.

#### ELECTION TO COMMITTEE

#### COMMITTEE ON PUBLIC ACCOUNTS

श्री अटल बिहारी वाजपेयी (बलरामपुर) :  
में प्रस्ताव करता हूँ :-

‘ कि लोक सभा के प्रक्रिया तथा कार्यसंचालन संबंधी नियमों के नियम 309 के उपनियम (1) के साथ पठित नियम 254 के उपनियम (3) में अपेक्षित रीति से इस सभा के सदस्य लोक लेखा समिति की 30 अप्रैल, 1971 की समाप्त होने वाली शेष अवधि के लिये श्री नीतिराज सिंह चौधरी के स्थान पर, जो राज्य मंत्री नियुक्त होने पर समिति के सदस्य नहीं रहे, अपने में से एक सदस्य चुने ।’

MR. SPEAKER : The question is :

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha one member from among themselves to serve as a member of the Committee on public Accounts for the unexpired portion of its term ending on the 30th April, 1971, *vice* Shri Nitiraj Singh Chaudhary ceased to be a member of the Committee on his appointment as a Minister of State.”

*The Motion was Adopted.*